

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

(3)

Regn. No. OA 553/1992 Date of decision: 20.04.1992.

Shri Suresh and Others ....Applicants

Vs.

Union of India and Another ....Respondents

For the Applicants ....Shri K.N.R.

Pillai, Counsel

For the Respondents ....Shri Jog

Singh, Counsel

CORAM:

THE HON'BLE MR.P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR.I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporters or not? *M*

(X)

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K.

Kartha, Vice Chairman(J))

We have heard the learned counsel of both parties. The reliefs sought by the applicants are for their absorption and regularisation in the office of the respondents. The learned counsel for the respondents, Shri Jog Singh states at the Bar that the office in which the applicants have been engaged is a temporary establishment, the sanction for which is upto 30.06.1992. He further states that the respondents do not intend to terminate the services of the applicants till then. He further states that even thereafter, ~~that~~ the applicants would be engaged as casual labourers so long as the respondents need the services of casual labourers and in preference to persons with lesser length of service and outsiders.

2. In view of the above, the application is disposed of with the directions to the respondents to continue to engage the applicants as casual labourers if the establishment in which the applicants had been engaged exists and if there are vacancies and in preference to persons with lesser length of service and outsiders.

(a)

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3. The interim order passed on 3.3.92 is  
hereby made absolute.

There will be no order as to costs.

*Julph*  
(I.K. RASGOTRA)

MEMBER (A)

20.04.1992

*ansd*  
(P.K. KARTHA)  
VICE CHAIRMAN (J)  
20.04.1992

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